

Repealed by Act 36 of 1957.

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THE EMPLOYERS' LIABILITY (AMENDMENT) ACT, 1951

No. V OF 1951



An Act further to amend the Employers' Liability Act, 1938.

[28th February, 1951]

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the Employers' Liability (Amendment) Act, 1951.

2. Amendment of section 3, Act XXIV of 1938.—For clause (d) of section 3 of the Employers' Liability Act, 1938, the following clause shall be substituted, namely:—

“(d) by reason of the act or omission of any person in the service of the employer done or made—

(i) in the normal performance of the duties of that person; or

(ii) in obedience to any rule or bye-law of the employer (not being a rule or bye-law which is required by or under any law for the time being in force to be approved by any authority and which has been so approved); or

(iii) in obedience to particular instructions given by any other person to whom the employer has delegated authority in that behalf;”.

3. Insertion of new section 3A, Act XXIV of 1938.—After section 3 of the said Act, the following section shall be inserted, namely:—

“3A. *Contracting out.*—Any provision contained in a contract of service or apprenticeship, or in an agreement collateral thereto, shall be void in so far as it would have the effect of excluding or limiting any liability of the employer in respect of personal injuries caused to the person employed or apprenticed by the negligence of persons in common employment with him.”

Price anna 1 or 1½d.

GIPD—S1—1355 M of Law—21-14-5.—4,000.